

THUGS
ACT NO. XVIII. OF 1837
[Rep., Act 17 of 1862]

[7th August, 1837.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 7th August 1837.

It is hereby enacted, that any person charged with murder by Thuggee, or with the offence of having belonged to a gang of Thugs, made punishable by Act. No. XXX. of 1836, may be committed by any Magistrate or Joint Magistrate within the Territories of the East India Company, for trial before any Criminal Court, competent to try such person on such charge.
